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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No.260/00588 of 2015  
Cuttack, this the 4<sup>th</sup> day of September, 2015

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)**

...

1. Sri Chitta Ranjan Patra, aged about 53 years, S/o Sri Kasinath Patra.
2. Sri Basanta Kumar Panda-1, aged about 57 years, S/o Late Bama dev Panda
3. Sri Pratap Ch Khuntia, aged about 51 years, S/o Bishnu Ch Khuntia
4. Sri Gadadhar Sahoo-I, aged about 54 years, S/o Late Radhanath Sahoo
5. Sri Brundaban Behera, aged about 51 years, S/o Late Sanatan Behera
6. Sri Kishore Kumar Ray aged about 53 years, S/o Late Sunamani Ray
7. Sri Srikanta Khuntia, aged about 53 years, S/o Sri Lambodar Khuntia
8. Sri Gopal Chandra Mishra, aged about 53 years, S/o Late Achhutananda Mishra.
9. P.V Chandiprava, aged about 53 years, D/o Late P Venkateswarlu
10. Sri Sukanta Kumar Mohanty, aged about 54 years, S/o Sri Kabir Charan Mohanty
11. Sri Sarat Chandra Naik, aged about 48 years, S/o Sri Gandharba Nayak
12. Sri Laxminarayan Patnaik, aged about 54 years, S/o Bauribandhu Patnaik.
13. Sri Trilochan Biswal, aged about 57 years, S/o Late Krushna Chandra Biswal



14. Sri Soumendra Prasad Mohanty, aged about 52 years, S/o Late Mahendra Prasad Mohanty
15. Sri Gadadhar Sahu-II, aged about 53 years, S/o Late Bhikari Charan Sahu.
16. Sri Susanta Kumar Sahoo, aged about 54 years, S/o Late Hadibandhu Sahoo
17. Sri Babaji Sahoo, aged about 52 years, S/o Late Jogendra nath Sahoo
18. Sri Sarat Kumar Panda, aged about 53 years, S/o Late D. Mohapatra
19. Sri Sambhu Nath Sahoo, aged about 54 years, S/o Late Baban Chandra Sahoo
20. Sri Promod Kumar Panda ,aged about 56 years, S/o Late Ananda Panda
21. Sri Prasanta Mallick, aged about 53 years, S/o Sridhar Mallick
22. Sri A Janaki Ram, aged about 56 years, S/o A Narasimha Rao
23. Sri Bidyadhar Malik, aged about 56 years, S/o Late Jadumani Malik
24. P.Saroja, aged about 53 years, W/o P Bhaskar Rao
25. Umakanta Mahasuara, aged about 50 years  
S/o Late Balakrushna Mahasuara
26. Pramod Kumar Rout, aged about 56 years S/o Raj kishore rout
27. Santosh Kumar Mallick-I, aged about 54 years S/o Late Sadhu Ch. Mallick



28 Madan Mohan Panda, aged about 52 years S/o Late Jagannath Panda

29 Bijaya Kumar Maharana, aged about 55 years S/o late Haribandhu Maharana

30 M Laxman Rao, aged about 54 years S/o Late M A Swamy

31 Manoranjan Panigrahi, aged about 50 years S/o Sanatan Panigrahi

32 Prasanna Kumar Samantray, aged about 56 years S/o Late Raghunath Samantray

33 N Sundar Rajan, aged about 54 years S/o Late N R Raghav Rao.

34 Kirti Prakash Sen, aged about 55 years S/o Late Babaji Sen

35 Susil Kumar Mishra, aged about 51 years S/o Late N P Mishra

36 Sujat Kumar Pattnaik, aged about 55 years S/o Late R K Pattnaik.

37 Abhaya Kumar Sahu, aged about 53 years S/o Late Drona Sahu.

38 Guru Prasad Mukherjee, aged about 50 years, S/o Bipin Bihari Mukherjee.

39 Radhamani Sahoo, aged about 59 years D/o Raj Kishore Rout

40 Binoda Chandra Padhi, aged about 54 years S/o Hadubandhu Padhi.

All are working as Assistant Accounts Officer at Office of the Accountant General (A&E) Odisha, Bhubaneswar, District- Khurda.

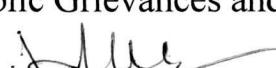
(Advocates: Mr. D.K.Mohanty)

...Applicants

**VERSUS**

Union of India Represented through

1. Secretary, Ministry of Personnel Public Grievances and



Pensions, Department of Personnel & Training, North Block, New Delhi.

2. The Comptroller & Auditor General of India, 9, Deendayal Upadhyaya Marg, New Delhi-110124.
3. Accountant General (A&E), Odisha, Bhubaneswar, Dist. Khurda.
4. Sri Viswa Mohan Pati aged about 58 years, S/o Panchanan Pati.
5. Sri Sadananda Mishra, aged about 59 years S/o S Mishra.
6. Sri Sudhir Chandra Marandi, aged about 59 years, S/o Dhadia Majhi.

The Respondent No. 4 is working as Assistant Accounts Officer and the Respondent No.5 is working as Senior Accountant in the office of the Accountant General (A&E), Odisha, Bhubaneswar

...Respondents  
(Advocate: Mr. S. K.Patra )

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### ORDER (ORAL)

#### A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Learned Counsel for the Applicants, and Mr. S.K.Patra, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. M.A.No. 669/15 filed under Rule 4(4) of the Administrative Tribunals Act, 1985 for joint prosecution is allowed subject to payment of Rs. 50/- per applicant except applicant No.1. M.A. No. 669/15 is, accordingly, disposed of.

3. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985, praying for a direction to the

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Respondents to grant pay to the applicants as per their entitlement at par with the pay of the Adhoc Assistant Accounts Officers/Senior Accountants who have been granted with financial up-gradation in PB-2 of Rs. 9300-34800/- with Grade Pay of Rs. 5400/- w.e.f. 01.09.2008 as implemented by the office of the Principal Accountant General (A&E), Tamilnadu, Chennai in view of the orders passed by the Central Administrative Tribunal, Madras Bench in O.A.Nos. 966/09 and 967/09 by a common order, which has been upheld by the Hon'ble High Court of Madras vide order dated 19.03.2014 passed in W.P.No. 18611 and 18612 of 2011 and subsequently, upheld by the Hon'ble Supreme Court of India in S.L.P. No. 11103 of 2014. Mr. Mohanty, Ld. Counsel for the applicant, submitted that claiming the said benefits the applicants filed representations to the Respondents in the year 2014, which are still pending consideration with the authorities.

4 As stated by Ld. Counsel for the applicant that the representations of the applicants are pending with Respondent No.3 since 2014, we are of the view that right to know the result of the representation that too at the earliest opportunity is a part of compliance of principles of natural justice. The employer is also duty bound to look to the grievance of the employee and respond to him in a suitable manner, without any delay. In the instant case, as it appears, though the applicants submitted representations ventilating their grievance in the year 2014, they have not received any reply till date. It is apt for us to place reliance on the decision of the Hon'ble Supreme Court of India in the case of S.S.Rathore-Vrs-State of Madhya Pradesh, AIR1990 SC Page 10/1990 SCC (L&S) Page 50 (para 17) in which it has been held as under:



“17. ....Redressal of grievances in the hands of the departmental authorities take an unduly long time. That is so on account of the fact that no attention is ordinarily bestowed over these matters and they are not considered to be governmental business of substance. This approach has to be deprecated and authorities on whom power is vested to dispose of the appeals and revisions under the Service Rules must dispose of such matters as expeditiously as possible. Ordinarily, a period of three to six months should be the outer limit. That would discipline the system and keep the public servant away from a protracted period of litigation.”

5. In view of the above, while deprecating the action of the Respondent No. 3 for the delay in disposal of the representation of the applicants, without entering into the merit of the matter, I dispose of this OA, at this admission stage with a direction to the Respondent No. 3 to consider and dispose of the representations of the Applicants by a reasoned and speaking order and communicate the same to the applicants individually within a period of 60 days from the date of receipt of copy of this order. If after such consideration, the applicants are found to be entitled to the relief claimed by them then expeditious steps be taken within a further period of 90 days from the date of such consideration to extend the benefit to the applicants. If, in the meantime, the representations have already been disposed of then the result thereof be communicated to the applicants individually within a period of 15 days from the date of receipt of a copy of this order. No costs.

6. On the prayer made by Mr. Mohanty, Ld. Counsel for the applicants, copy of this order, along with paper book, be sent to Respondent Nos. 2 and



3 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 10.09.2015.

7. Free copy of this order be made over to Mr. S.K.Patra, Ld.  
ACGSC.

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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